NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 12\ /(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

NAME OF THE PARTIES: M/s. BHARAT RADIATORS

SECTION OF THE COMPANIES ACT: SECTION 7. OF THE Companies Act 1956/2013/I & BP Code 2016.

S. No. NAME DESIGNATION

2) YUVRAJ K. SINGH | ADV. FOR RESPONDENT/

T/B DESAH & DIWANTI | CORPORATE DETATOR

Order CP 121/I&BP/NCLT/MB//MAH/2017

Petitioner Counsel says the matter is settled between the parties, hence requested for withdrawal of the Petition, accordingly this Bench dismissed this Petition as withdrawn.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-M. K. SHRAWAT Member (Judicial)